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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**O.A.NO.388/2004
M.A.NO.331/2004**

Friday, this the 13th day of February, 2004

**Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)**

1. Chandrup Singh
s/o Shri Jagram
r/o Village Khadipur
PO Basai, Distt. Gurgaon
2. Daya Nand
r/o Bhim Nagar, Gurgaon
3. Anil Kumar
s/o Banwari Lal
r/o H.No.238/30, G Block
Rajinder Park, Gurgaon
4. Subhash Chand
Shri Daya Chand
r/o H.No.90, Char Maria
Model Town, Gurgaon
5. Ram Chander
s/o Bharat Singh
r/o Baburpur, PO Daulatabad
Gurgaon
6. Surender Kumar
s/o Bhagwan Das
r/o 5/2/21, Gali No.8
Madan Puri, Gurgaon

. . . Applicants

(By Advocate: Shri S.K.Bisaria)

Versus

1. Union of India through Secretary
Ministry of Defence
South Block, New Delhi
2. Chief of the Air Staff
Vayu Bhawan, New Delhi
3. Commanding Officer
54, ASP, Gurgaon
4. Lala Ram
Leading Hand Fire
c/o Fire Section, 54, ASP
Gurgaon
5. Daya Chand
Leading Hand Fire
c/o Fire Section, 54, ASP
Gurgaon
6. Devender Kumar
Leading Hand Fire

(3)

c/o Fire Section, 54, ASP
Gurgaon

7. Ram Pal Meena
Leading Hand Fire
c/o Fire Section, 54, ASP
Gurgaon

. . Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

MA-331/2004

MA-331/2004 is allowed subject to just exceptions. Filing of a joint application is permitted.

OA-368/2004

The grievance of the applicants is that the private respondents have been promoted totally contrary to the rules and the 200 point roster pertaining to reservation. In this regard, the applicants have already submitted a representation to the respondents, copy of which is Annexure A-7, which is still pending.

2. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice to the respondents while disposing of the petition.

3. It is directed that respondent No.3 would consider the said representation and pass a speaking order preferably within three months of the receipt of a certified copy of the present order and communicate to the applicants.

4. Keeping in view the said facts, no opinion, as for present, is being expressed on the merits of the matter.



(B)

5. OA is disposed of.

6. Let a copy of this order be issued Dasti.

Sealed

(S. K. Naik)
Member (A)

/suniti/

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(V. S. Aggarwal)
Chairman